

**COURT-I
BEFORE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO.216 OF 2016 &
IA NO. 466 OF 2016**

Dated: 19th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member**

In the matter of :

M/s Maharashtra Natural Gas Ltd.	...Appellant(s)
Vs.	
Petroleum & Natural Gas Regulatory Board	...Respondent(s)

Counsel for the Appellant(s) : Mr. K. K. Rai, Sr. Adv.
Mr. S. K. Pandey
Mr. Chandrashekhar

Counsel for the Respondent(s) : Ms. Sonali Malhotra
Mr. Sumit Kishore

ORDER

Admit. Issue notice to the Respondent returnable on 23.09.2016.
Dasti, in addition, is permitted.

List the matter on **23.09.2016**. In the meantime, learned counsel for the respondent may file reply on or before 13.09.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 23.09.2016 after serving copy on the other side.

(B.N. Talukdar)
Technical Member
mk/vg

(Justice Ranjana P. Desai)
Chairperson